

JM FINANCIAL ASSET RECONSTRUCTION COMPANY LIMITED
Acting in its capacity as trustee of Mortgage Retail A 2024 - Trust (30-Jun-25)
Corporate Identification No.: U67190MH2007PLC174287 Regd. Office: Unit no.22, 2nd Floor, Lloyds Centre Point, Appasaheb Marathe Marg, Prabhadevi, Mumbai- 400025 Phone : +91 22 6224 1676 Website: www.jmfinancialarc.com

POSSESSION NOTICE (FOR IMMovable PROPERTIES)
Whereas the undersigned being the Authorised Officer of the JM Financial Asset Reconstruction Company Ltd. (Herein after referred as JMFArc) under the Securitisation and Reconstruction of Financial Assets & Enforcement of Security Interest Act, 2002, and in exercise of powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002, issued demand notices on the date mentioned against each account calling upon the respective borrowers to repay the amount as mentioned against each account within 60 days from the date of notice(s)/date of receipt of the said notice(s). The borrower/s having failed to repay the amount, notice is hereby given to the borrower/s and the public in general that the undersigned has taken possession of the properties described herein below in exercise powers conferred on him/her under Section 13(4) of the said Act read with Rule 8 of the said Rules on the dates mentioned against each account. The borrower/s in particular and the public in general is hereby cautioned not to deal with the properties and any dealing with the properties will be subject to the charge of JM Financial Asset Reconstruction Company Ltd., for the amount and interest thereon as per loan agreement. The bor-rows' attention is invited to provisions of Sub-section (8) and (9) of Section13 of the Act, in respect of time available, to redeem the secured assets.

Sr. No.	Loan A/C No./ Old Loan A/C No	Name of the Borrower/ Co Borrower/ Guarantor	demand Notice date & Amount	Symbolic/ Physical Possession on
1	110MSM001129108	MAHMAD SHAHANAWAZ / MAHIBOOB NAGUDI/ MAHEROON BEGUM	01-Aug-25 / Rs.1562913/- as on 17-Jul-25	17-Jul-26 Physical Possession
2	110MSM001115386	SOMANATHA M / LAKSHMAMMA	01-Aug-25 / Rs.572881/- as on 17-Jul-25	18-Jul-26 Physical Possession

All that Piece and parcel of A Commercial Building Bearing Tmc No. 7-1-6126, 7-1-7925, Measuring 330 Sq. Feet, Out Of Which Plinth Area Measuring 330 Sq. Feet, Situated At Deodurga, Near Bus Stand, Opp Apmc Deodurga, Dist: Raichur- 584111 Which is Bounded As Under : - East - Road, West - Plot No. 7, North - Plot No. 4, South - Remaining Plot.

All That Piece And Parcel Of The House Bearing Panchayath No. 1/27/1A Bearing Rdpr No. 15230040040010060, Measuring E-W: 7.2 Meter X-N-S: 16.90 Meters + 121.68 Sq. Meters, In Which Plinth Area Measuring 16.90 Sq. Meters, Situated Yerragani Village, Within The Limits Of Yerragani Panchayath, Tq. & Dist: Raichur Which is Bounded As Under : - East - Road, West - Shop Of Mohammed Haneef, North - Road, South - Shop Of Mohammed Azeez.

Place: KARNATAKA
Date: 21.07.2026

Sd/- Authorised Officer
For Jm Financial Asset Reconstruction Company Limited

**SCHEDULE I
FORM A
PUBLIC ANNOUNCEMENT**
(Regulation 14 of the Insolvency and Bankruptcy Code of India
(Voluntary Liquidation Process) Regulations, 2017)

**FOR THE ATTENTION OF THE STAKEHOLDERS OF
CHOICE FURNITURE FIXTURES AND FITOUT INDIA PRIVATE LIMITED**

RELEVANT PARTICULARS	
1. NAME OF CORPORATE PERSON	Choice Furniture Fixtures and Fitout India Private Limited
2. DATE OF INCORPORATION OF CORPORATE PERSON	11/12/2017
3. AUTHORITY UNDER WHICH CORPORATE PERSON IS INCORPORATED / REGISTERED	Registrar of Companies - Bangalore
4. CORPORATE IDENTITY NUMBER/ LIMITED LIABILITY IDENTITY NUMBER OF CORPORATE PERSON	U74999KA2017FTC108583
5. ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF CORPORATE PERSON	#48, 1st Floor, DVG Road, Basavanagudi, Bangalore, Karnataka - 560004
6. LIQUIDATION COMMENCEMENT DATE OF CORPORATE PERSON	17/07/2026
7. NAME, ADDRESS, EMAIL ADDRESS, TELEPHONE NUMBER AND THE REGISTRATION NUMBER OF THE LIQUIDATOR	Name: Sumana Rao Address: No. 56, 4th Cross, 2nd Sector, Nobonagar, Bannerghatta Road, Bengaluru - 560076, Karnataka Email: csrasumanar@gmail.com / chokelg2025@gmail.com Ph. No: +91 94485 21179 Reg No: IBBI/IPA-002/IP-NO0059/2017-18/10111 AFA: AA2/10111/02/300627/204404 AFA valid up to: 30 June 2027
8. LAST DATE FOR SUBMISSION OF CLAIMS	17/08/2026

Notice is hereby given that **CHOICE FURNITURE FIXTURES AND FITOUT INDIA PRIVATE LIMITED** has commenced Voluntary Liquidation on 17 July 2026. The stakeholders of **CHOICE FURNITURE FIXTURES AND FITOUT INDIA PRIVATE LIMITED** are hereby called upon to submit proof of their claims, on or before 17 August 2026, to the liquidator at the address mentioned against item 7. The financial creditors shall submit their proof of claims by electronic means only to csrasumanar@gmail.com Or chokelg2025@gmail.com. All other stakeholders may submit the proof of claims in person, by post or by electronic means. The relevant forms may be downloaded from the website of IBBI i.e. <https://ibbi.gov.in/home/downloads>. Submission of false or misleading proofs of claim shall attract penalties. For **CHOICE FURNITURE FIXTURES AND FITOUT INDIA PRIVATE LIMITED (Under Voluntary Liquidation)**

Date: 21/07/2026
Place: Bangalore

Sd/-
Sumana Rao
Liquidator
IBBI/IPA-002/IP-NO0059/2017-18/10111
No. 56, 4th Cross, 2nd Sector, Nobonagar, Bannerghatta Road, Bengaluru - 560076, Karnataka

ANAND RATHI
Express Zone, B Wing, 5th Floor, Western Express Highway, Diagonally Opposite Oberoi Mall, Goregaon (E), Mumbai - 400 063 India

DEMAND NOTICE
Whereas the borrowers/co-borrowers hereunder have availed the financial assistance from Anand Rathi Global Finance Ltd. We state that despite having availed the financial assistance, the borrowers/co-borrowers have committed various defaults in repayment of interest and principal amounts as per due dates. The account has been classified as Non- Performing Asset on the respective dates mentioned hereunder in accordance with the directives/guidelines issued by Reserve Bank of India. The Authorized Officer of Anand Rathi Global Finance Ltd. in exercise of powers conferred under Section 13(12) read with Rule 3 of Security Interest (Enforcement) Rules, 2002 issued Demand Notices on the respective dates mentioned herein below under Section 13(2) of SARFAESI Act, 2002 calling upon the following borrowers/mortgagors to repay the amount mentioned in the notice together with further interest at the contractual rate on the amount mentioned in the notices and incidental expenses, cost, charges etc. until the date of payment within 60 days from the date of the notices.

NAME OF THE BORROWER/ CO-BORROWER/S / ADDRESS	NPA DATE	Outstanding Amount : Rs.
1. KAPILA BHARAT GAS (Borrower), 1st Floor, SRS Building No.36/B, Khata No. 627/1, NTT Circle, Opp IDBI Bank, Peenya 2nd Phase, Peenya Industrial Area, Bangalore : 560058 2. SUMAN SOURAB A (Co-Borrower), Manoj Homes, G-2,1 3rd Main Rd, Central Excise Layout Sanjay Nagar, Bangalore: 560094, Karnataka. Also At: A Srihar 46, 1st Floor, 8th Cross, 6th Main Balaji Lay Out, Kodigehalli, Bengaluru, Karnataka: 560092. 3. KAVYA S (Co-Borrower), Manoj Homes, G-2,1 3rd Main Rd, Central Excise Layout Sanjay Nagar, Bangalore: 560094. Also At: 406/8/4 Shivayogiswamy, 3rd Main Road, Gandhi Nagar, Mysore Karnataka: 570007. Also At: No.46,1st Floor, 8th Cross, 6th Main, Balaji Lay Out, Kodigehalli, Bengaluru Urban: 560092.	09/07/2026 Date of Demand Notice 12/06/2026 LOAN AMOUNT Rs. 58,30,000/- APPL00019716	Principal Outstanding EMI Amount Pending Broken Period Interest Over Due Interest Legal Charges Notice Charges EMI Balance Charges Total Outstanding 59,69,691/- 13,00,000/- 295,020/- 14,773/- 1,100/- 13,000/- 59,69,691/-

Property Address: Mortgage of Property Bearing Site No. 12, Property No. 46, Katha No. 1089/12, Situated at Kittigenhalli Village, Jala Hobli, Bangalore North Taluk, Bangalore, India. East to West 30 feet and North to South 30 feet in all measuring 90 sq.ft. all along, 70 sq.ft. on ground floor, 800 sq.ft. on first floor, 800 sq.ft. of second floor, 400 sq.ft. of third floor of residential building and bounded on the: East- Private Property West- Road North- Site No. 11 South- Site No. 13

In the circumstances as aforesaid, the notice is hereby given to the above borrowers to pay the outstanding dues as mentioned above along with future interest and applicable charges within 60 days from the date of the publication of this notice failing which further steps will be taken for the recovery of the dues of the said borrowers against the financial assets and enforcement of security interest of the said borrowers and the mortgagors under Section 13(2) of Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and the applicable rules thereunder. In case you are desirous of making any representation in response to this notice, please make the same to our Authorised Officers Mr. Maheshwar Singh, Anand Rathi Global Finance Ltd. at 8th floor, "A" Wing, Express Zone Building, Western Express Highway Road, Goregaon (East), Mumbai: 400063, only to enable us to respond in time. Please note that we shall not be responsible for not responding to any of your representations made in response to this notice if the same is addressed to any other person or place. Please note that under Section 13(13) of the said Act, no borrower shall, transfer by way of sale, lease or otherwise any of his secured assets referred to in the notice, without prior written consent of the secured creditor.

Date : 12/06/2026 | Place : Bangalore

Sd/-, Anand Rathi Global Finance Limited, Authorised Officer

IndiaShelter INDIA SHELTER FINANCE CORPORATION LTD.
Home Loans
Regd. Office: Plot-15,6th Floor, Sec-44, Institutional Area, Gurugram, Haryana-122002
Branch Office: Shigaagon & Dharwad
Whereas, The Undersigned Being The Authorised Officer of The India Shelter Finance Corporation Ltd, Under The Securitisation And Reconstruction of Financial Assets And Enforcement (security) Interest Act,2002 And In Exercise of Power Conferred Under Section 13(2) Read With Rule 3 of The Security Interest (enforcement) Rules,2002,issued A Demand Notice on The Date Noted Against The Account As Mentioned Hereinafter, Calling Upon The Borrower And Also The Owner of The Property/surety To Repay The Amount Within 60 Days From The Date of The Said Notice. Whereas The Owner of The Property And The Other Having Failed To Repay The Amount, Notice is Hereby Given To The Under Noted Borrowers And The Public In General That The Undersigned Has Taken Physical Possession of The Property/ies Described Herein Below In Exercise of The Powers Conferred on Him/her Under Section 13(4) of The Said Act Read With Rules 8 & 9 of The Said Rules on The Dates Mentioned Against Each Account Now. Now, The Borrower In Particular And The Public In General is Hereby Cautioned Not To Deal With The Property/ies And Any Dealing With The Property/ies Will Be Subject To The Charge of India Shelter Finance Corporation Ltd For An Amount Mentioned As Below And Interest Thereon, Costs, Etc.

POSSESSION NOTICE FOR IMMovable PROPERTY

Name of The Borrower/ Guarantor (Owner of The Property) & Loan Account Number	Description of The Charged /mortgaged Property(All The Part & Parcel of The Property Consisting of)	Dt. of Demand Notice, Amount Due As on Date of Demand Notice	Date of Symbolic Possession
Mr./ Mrs.Laxmi Hubballi And Mr./ Mrs.Mallikarjun Hubballi Residing At Adavisomapur Vte Kunur Po Kunnur, Sub District Shigaagon District Haveri Karnataka-281193 LOAN ACCOUNT NO. HL11AHLS0000005071 674/1AP-171929	All that piece and parcel of the Residential House constructed over Non-Agricultural residential plot / open space bearing its property No. 151700700200230069, VPC No. 14, measuring 111.48 Sq mtr. out of which constructed area measuring 111.48 Sq mtr. Situated at Kunur Village, which comes Shigaagon Taluk and Shigaagon Sub Registrar within the limit of Village Panchayata Kunnur. The same is bounded as under. BOUNDARY:- East-House of Rayappa Shivappa Parappa Dandin, West-Property of Channappa Hubballi, North-House Parappa Channappa Noolvi, South-Government Road	Demand Notice Dated 11-Apr-2025 calling upon to all above mentioned in notice being MR./ MRS. Laxmi Hubballi, MR./ MRS.Mallikarjun Hubballi to repay the amount mentioned in the notice being Rs.1236345/- (Rupees Twelve Lakh Thirty Six Thousand Three Hundred Forty Five Only) pertaining to loan account No. HL11AHLS0000005071674 of 10th-Apr-2025 with further interest applicable from 11	15-07-2026 (Physical Possession)
Mr./ Mrs. Manjula Rajashekhara Navi And Mr./ Mrs. Rajashekhara Shivappa Navi Residing At Tarlaghatta Bujruk Tarlaghatta Bk Tarlaghatta Dharwad Karnataka 581113 LOAN ACCOUNT NO. HL11SVLNS0000005133 906/AP-10303755	All that piece and parcel of Residential property of Residential property bearing E Khata Property Number - 151300401800120359, VPC No 62/2, Total Measuring 74.24 Square meters, situated at Bu. Tarlaghatta, Bu. Tarlaghatta Gram Panchayat, Tq: Kundagol, Dist: Dharwad, Karnataka -581113, and bounded as under: BOUNDARY:- North By: Ashok Navi property, East By: Govt road, West By: Hasanabsab Harkuni property, South By: Hajasab Agasimani property - Road	Demand notice dated 12-Jan- 2026 calling upon to all above mentioned notice i.e. MR./ MRS. MANJULA RAJASEKHEKHAR NAVIS MR./ MRS. RAJASEKHEKHAR SHIVAPPA NAVI to repay the amount mentioned in the notice being Rs.1140809/- (Rupees Eleven Lakh Forty Thousand Eight Hundred Nine Only) pertaining to loan account No. HL11SVLNS000000513390 of 10th Jan 2026 with further interest and cost.	15-07-2026 (Physical Possession)

Place: KARNATAKA
Date: 20/07/2026

Sd/- (authorized Officer) For India Shelter Finance Corporation Ltd
FOR ANY QUERY PLEASE CONTACT Mr.Pasumarty Srinivas Bharat (+91 9100936306)

KNBFC KRAZYBEE SERVICES LIMITED
KrazyBee Services Limited
CIN: U65100KA2016PTCO86990
Regd. off: 3rd Floor, 128/9, Maruthi Sapphire, Old HAL Airport Road, Murugeshpalya, Bengaluru-560017

Public Notice for closure of L.A.P. Sales Office
Notice is hereby given that the L.A.P. Sales Office located at KrazyBee Services Ltd, Shop No. 6, 2nd Floor, Panchushella Arcade, 100 Feet Road, 1st Cross, Gandhinagar, Mandya, Karnataka - 571401 of the Company, will be closed w.e.f. 21st October 2026.
All future correspondence should be sent to the registered office of the Company located at KrazyBee Services Limited, 3rd Floor, No. 128/9, Maruthi Sapphire, HAL Old Airport Rd, Murugeshpalya, Bengaluru, Karnataka 560017.
Purpose/Reason: Strategic realignment of operations.
#The Company is a Middle Layer Non-Deposit Taking NBFC therefore no arrangements being made to service the depositors.

Date: 21-07-2026,
Place: Bengaluru

For KrazyBee Services Limited
Sd/- Pallavi Lingaraju, Company Secretary
M. No. A56733

KNBFC KRAZYBEE SERVICES LIMITED
KrazyBee Services Limited
CIN: U65100KA2016PTCO86990
Regd. off: 3rd Floor, 128/9, Maruthi Sapphire, Old HAL Airport Road, Murugeshpalya, Bengaluru-560017

Public Notice for closure of L.A.P. Sales Office
Notice is hereby given that the L.A.P. Sales Office located at KrazyBee Services Ltd, No. 1673/847/1 & 2, 2nd Floor, Ward No.15, Chattri, Near Jnan Vikas Institute of Technology, Off Bangalore Mysore Highway, Bidadi, Bidadi Taluk, Ramanagar Dist., Karnataka - 562109 of the Company, will be closed w.e.f. 21st October 2026.
All future correspondence should be sent to the registered office of the Company located at KrazyBee Services Limited, 3rd Floor, No. 128/9, Maruthi Sapphire, HAL Old Airport Rd, Murugeshpalya, Bengaluru, Karnataka 560017.
Purpose/Reason: Strategic realignment of operations.
#The Company is a Middle Layer Non-Deposit Taking NBFC therefore no arrangements being made to service the depositors.

Date: 21-07-2026,
Place: Bengaluru

For KrazyBee Services Limited
Sd/- Pallavi Lingaraju, Company Secretary
M. No. A56733

VACATION NOTICE
Branch Office: ICICI Bank Ltd. 4/10, Mythree Tower, Bommanahalli Hosur Main Road Bangalore- 560068
Publication of Vacation Notice
NOTICE
Notice is hereby given to the applicant Ashok Kumar Agarwal to vacate the movable articles in the property situated at As described in the Loan document covering Property No.69 2nd Cross Sy. No.4/1 4/2 Bafanna Layout New Extension Mallasandra Village Yeshwanthpur Hobli Bangalore- 560057. The possession of which is taken by ICICI Bank Limited, on 09.07.2026 under section 13(4) of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002, within the period of 7 days from the date of publication of this notice.
Please take note that if you fail to vacate the movable articles, ICICI Bank Limited, will be constrained to auction the property along with the movable articles lying in the property at your own cost and consequences and ICICI Bank Limited, will not be responsible for the same.
Date : July 21, 2026
SD/- Authorised Officer
ICICI Bank Limited

Date: 21-07-2026,
Place: Bengaluru

For KrazyBee Services Limited
Sd/- Pallavi Lingaraju, Company Secretary
M. No. A56733

HERO HOUSING FINANCE LIMITED
Registered Office: 09, Community Centre, Basant Lok, Vasant Vihar, New Delhi-110057
Branch Office: 122 & 123, Hemachandra complex, 1st floor, 4th Block, Jayanagar, 7th Main Road, ward No. 168, Jayanagar, Bangalore, Karnataka - 560016

PUBLIC NOTICE (E- AUCTION FOR SALE OF IMMovable PROPERTY)
(UNDER RULE 8(6) OF THE SECURITY INTEREST (ENFORCEMENT) RULES, 2002)
NOTICE FOR SALE OF IMMovable PROPERTY MORTGAGED WITH HERO HOUSING FINANCE LIMITED (SECURED CREDITOR) UNDER THE SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002.
Notice is hereby given to the public in general and in particular to the borrower(s) and guarantor(s) or their legal heirs/ representatives that the below described immovable properties mortgaged/charged to the Secured Creditor, the possession of which has been taken by the Authorized Officer of Hero Housing Finance Limited (secured creditor), will be sold on 25-August-2026 (E-Auction Date) on "AS IS WHERE IS", "AS IS WHAT IS" and "WHATSOEVER THERE IS" basis for recovery of outstanding dues from below mentioned Borrowers, Co-Borrowers or Guarantors. The Reserve Price of the Earnest Money Deposit mentioned below in the notice will be sold on 25-August-2026 (E-Auction Date) on "AS IS WHERE IS", "AS IS WHAT IS" and "WHATSOEVER THERE IS" basis for recovery of outstanding dues from below mentioned Borrowers, Co-Borrowers or Guarantors. The Reserve Price and the Earnest Money Deposit mentioned below in the notice will be sold on 25-August-2026 (E-Auction Date) on "AS IS WHERE IS", "AS IS WHAT IS" and "WHATSOEVER THERE IS" basis for recovery of outstanding dues from below mentioned Borrowers, Co-Borrowers or Guarantors. The Reserve Price and the Earnest Money Deposit mentioned below in the notice will be sold on 25-August-2026 (E-Auction Date) on "AS IS WHERE IS", "AS IS WHAT IS" and "WHATSOEVER THERE IS" basis for recovery of outstanding dues from below mentioned Borrowers, Co-Borrowers or Guarantors. The Reserve Price and the Earnest Money Deposit mentioned below in the notice will be sold on 25-August-2026 (E-Auction Date) on "AS IS WHERE IS", "AS IS WHAT IS" and "WHATSOEVER THERE IS" basis for recovery of outstanding dues from below mentioned Borrowers, Co-Borrowers or Guarantors. 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ಪೆಡ್ವೋಲ್ |
ಫಾರಂ ಎ
ಸಾರ್ವಜನಿಕ ಪ್ರಕಟಣೆ
(ಭಾರತೀಯ ದಿವಾಳಿತನ ಮತ್ತು ದಿವಾಳಿ ಮಂಡಳಿ
(ಸ್ವಯಂಪ್ರೇರಿತ ದಿವಾಳಿಕರಣ ಪ್ರಕ್ರಿಯೆ) ನಿಯಮಾವಳಿ, 2017 ರ ನಿಯಮ 14)

ಚಾಯ್ಸ್ ಫರ್ನಿಚರ್ ಫಿಕ್ಸ್ಚರ್ ಮತ್ತು ಫಿಟೌಟ್ ಇಂಡಿಯಾ ಪ್ರೈವೇಟ್ ಲಿಮಿಟೆಡ್‌ನ
ಪಾಲುದಾರರ ಗಮನಕ್ಕಾಗಿ

ಸಂಬಂಧಿತ ಅಂಶಗಳು	
1. ಕಾರ್ಪೊರೇಟ್ ವ್ಯಕ್ತಿಯ ಹೆಸರು	ಚಾಯ್ಸ್ ಫರ್ನಿಚರ್ ಫಿಕ್ಸ್ಚರ್ ಮತ್ತು ಫಿಟೌಟ್ ಇಂಡಿಯಾ ಪ್ರೈವೇಟ್ ಲಿಮಿಟೆಡ್
2. ಕಾರ್ಪೊರೇಟ್ ವ್ಯಕ್ತಿಯ ಸಂಯೋಜನೆಯ ದಿನಾಂಕ	11/12/2017
3. ಯಾವ ಕಾರ್ಪೊರೇಟ್ ವ್ಯಕ್ತಿಯ ಅಡಿಯಲ್ಲಿ ಸಂಘಟಿತ/ನೋಂದಣಿಗೊಂಡಿರುವ ಪ್ರಾಧಿಕಾರ	ಕಂಪನಿಗಳ ನೋಂದಣಿ ಅಧಿಕಾರಿ - ಬೆಂಗಳೂರು
4. ಕಾರ್ಪೊರೇಟ್ ಗುರುತಿನ ಸಂಖ್ಯೆ/ಸೀಮಿತ ಹೊಣೆಗಾರಿಕೆ ಕಾರ್ಪೊರೇಟ್ ವ್ಯಕ್ತಿಯ ಗುರುತಿನ ಸಂಖ್ಯೆ	U74999KA2017FTC108583
5. ಕಾರ್ಪೊರೇಟ್ ವ್ಯಕ್ತಿಯ ನೋಂದಾಯಿತ ಕಚೇರಿ ಮತ್ತು ಪ್ರಧಾನ ಕಚೇರಿಯ ವಿಳಾಸ (ಯಾವುದಾದರೂ ಇದ್ದರೆ)	#48, 1ನೇ ಮಹಡಿ, ಡಿವಿಜಿ ರಸ್ತೆ, ಬಸವನಗುಡಿ, ಬೆಂಗಳೂರು, ಕರ್ನಾಟಕ 560004
6. ಕಾರ್ಪೊರೇಟ್ ವ್ಯಕ್ತಿಯ ದ್ರವೀಕರಣ ಪ್ರಾರಂಭ ದಿನಾಂಕ	17/07/2026
7. ಲಿಕ್ವಿಡೇಟರ್‌ನ ಹೆಸರು, ವಿಳಾಸ, ಇಮೇಲ್ ವಿಳಾಸ, ದೂರವಾಣಿ ಸಂಖ್ಯೆ ಮತ್ತು ನೋಂದಣಿ ಸಂಖ್ಯೆ	ಹೆಸರು : ಸುಮನಾ ರಾವ್ ವಿಳಾಸ: ನಂ. 56, 4ನೇ ಕ್ರಾಸ್, 2ನೇ ಸೆಕ್ಟರ್, ನೋಬೋನಗರ, ಬನ್ನೇರುಘಟ್ಟ ರಸ್ತೆ, ಬೆಂಗಳೂರು - 560076, ಕರ್ನಾಟಕ ಇಮೇಲ್: csraosumana@gmail.com/ choiceliq2025@gmail.com ದೂರ ಸಂಖ್ಯೆ: +91 94485 21179 ನೋಂದಣಿ ಸಂಖ್ಯೆ: IBBI/IPA-002/IP-N00059/2017-18/10111 AFA: AA2/10111/02/300627/204404 AFA ಮಾನ್ಯ: 30 ಜೂನ್ 2027
8. ಹಕ್ಕುಗಳನ್ನು ಸಲ್ಲಿಸಲು ಕೊನೆಯ ದಿನಾಂಕ	17/08/2026

ಚಾಯ್ಸ್ ಫರ್ನಿಚರ್ ಫಿಕ್ಸ್ಚರ್ ಮತ್ತು ಫಿಟೌಟ್ ಇಂಡಿಯಾ ಪ್ರೈವೇಟ್ ಲಿಮಿಟೆಡ್ ಜುಲೈ 17, 2026 ರಂದು ಸ್ವಯಂಪ್ರೇರಿತ ದಿವಾಳಿತನವನ್ನು ಪ್ರಾರಂಭಿಸಿದೆ ಎಂದು ಈ ಮೂಲಕ ಸೂಚನೆ ನೀಡಲಾಗಿದೆ.

ಚಾಯ್ಸ್ ಫರ್ನಿಚರ್ ಫಿಕ್ಸ್ಚರ್ ಮತ್ತು ಫಿಟೌಟ್ ಇಂಡಿಯಾ ಪ್ರೈವೇಟ್ ಲಿಮಿಟೆಡ್ ನ ಪಾಲುದಾರರು ತಮ್ಮ ಹಕ್ಕುಗಳ ಪುರಾವೆಗಳನ್ನು ಆಗಸ್ಟ್ 17, 2026 ರಂದು ಅಥವಾ ಅದಕ್ಕೂ ಮೊದಲು ಐಟಂ 7 ರ ಮುಂದೆ ಉಲ್ಲೇಖಿಸಲಾದ ವಿಳಾಸದಲ್ಲಿರುವ ಲಿಕ್ವಿಡೇಟರ್‌ಗೆ ಸಲ್ಲಿಸಲು ಇಲ್ಲಿ ಕೇಳಲಾಗಿದೆ.

ಹಣಕಾಸು ಸಾಲಗಾರರು ತಮ್ಮ ಕ್ರೆಡೆಟ್ ಪುರಾವೆಗಳನ್ನು ಎಲೆಕ್ಟ್ರಾನಿಕ್ ವಿಧಾನದ ಮೂಲಕ csraosumana@gmail.com ಅಥವಾ choiceliq2025@gmail.com ಗೆ ಮಾತ್ರ ಸಲ್ಲಿಸಬೇಕು. ಎಲ್ಲಾ ಇತರ ಪಾಲುದಾರರು ಕ್ಲೇಮ್‌ಗಳ ಪುರಾವೆಗಳನ್ನು ವೈಯಕ್ತಿಕವಾಗಿ, ಅಂಚೆ ಮೂಲಕ ಅಥವಾ ಎಲೆಕ್ಟ್ರಾನಿಕ್ ವಿಧಾನದ ಮೂಲಕ ಸಲ್ಲಿಸಬಹುದು. ಸಂಬಂಧಿತ ಫಾರ್ಮ್‌ಗಳನ್ನು IBBI ವೆಬ್‌ಸೈಟ್‌ನಿಂದ ಡೌನ್‌ಲೋಡ್ ಮಾಡಿಕೊಳ್ಳಬಹುದು ಅಂದರೆ <https://ibbi.gov.in/home/downloads>.

ಹಕ್ಕುಗಳ ಸುಳ್ಳು ಅಥವಾ ದಾರಿತಪ್ಪಿಸುವ ಪುರಾವೆಗಳನ್ನು ಸಲ್ಲಿಸುವುದರಿಂದ ದಂಡ ವಿಧಿಸಲಾಗುತ್ತದೆ.

ಚಾಯ್ಸ್ ಫರ್ನಿಚರ್ ಫಿಕ್ಸ್ಚರ್ ಮತ್ತು ಫಿಟೌಟ್ ಇಂಡಿಯಾ ಪ್ರೈವೇಟ್ ಲಿಮಿಟೆಡ್ ನ
(ಸ್ವಯಂಪ್ರೇರಿತ ದ್ರವೀಕರಣದ ಅಡಿಯಲ್ಲಿ) ಗಾಗಿ

ಸಹಿ/-
ಸುಮನಾ ರಾವ್
ಲಿಕ್ವಿಡೇಟರ್

ದಿನಾಂಕ : 21/07/2026

ಸ್ಥಳ : ಬೆಂಗಳೂರು

IBBI/IPA-002/IP-N00059/2017-18/10111

ನಂ. 56, 4ನೇ ಕ್ರಾಸ್, 2ನೇ ಸೆಕ್ಟರ್, ನೋಬೋನಗರ,
ಬನ್ನೇರುಘಟ್ಟ ರಸ್ತೆ, ಬೆಂಗಳೂರು - 560076, ಕರ್ನಾಟಕ